

**THE PREVENTION OF INSULTS TO NATIONAL HONOUR
(AMENDMENT) BILL, 2026**

(AS PASSED BY THE HOUSES OF PARLIAMENT—

RAJYA SABHA ON 29TH JULY, 2026

LOK SABHA ON 30TH JULY, 2026)

ASSENTED TO
ON 06 AUG 2026
Act No. 11 of 2026

Bill No. LIX-F of 2026

THE PREVENTION OF INSULTS TO NATIONAL HONOUR
(AMENDMENT) BILL, 2026
(AS PASSED BY THE HOUSES OF PARLIAMENT)

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BILL

further to amend the Prevention of Insults to National Honour Act, 1971.

BE it enacted by Parliament in the Seventy-seventh Year of the Republic of India as follows:—

1. This Act may be called the Prevention of Insults to National Honour (Amendment) Act, 2026.

Short title.

2. In the Prevention of Insults to National Honour Act, 1971, for section 3, the following section shall be substituted, namely:—

Amendment of
Act 69 of 1971.

Preventing or
disturbing
singing of
National
Anthem or
National Song.

“3. Whoever, intentionally—

(a) prevents the singing of the National Anthem or the National Song; or

(b) causes disturbance to any assembly engaged in such singing,

shall be punishable with imprisonment for a term which may extend to three years, or with fine, or with both.”.

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BILL

further to amend the Prevention of Insults to National Honour Act, 1971.

(As passed by the Houses of Parliament)